

FIR No. 264/15

PS: Nihal Vihar

21.05.2020

State Vs. Harmandeep Singh @ Hanuman

File taken up today on preponement pursuant to Order No. R-235/RG/DHC/2020 of the Hon'ble High Court of Delhi after sending e-court notice to the Ld. counsel through WhatsApp from the mobile phone of the Ahlmad Sh. Kamal Kaushal.

Present: Ld. APP for the State present through video conferencing (Cisco Webex "Meeting ID No. 576403936").

Sh. A.K. Jha, Ld. LAC for the accused Harminder Singh present through video conferencing (Cisco Webex "Meeting ID No. 576403936").

Arguments heard

Put up for order at 4.00 p.m.



(Pankaj Arora)

MM-03/West/THC/Delhi

21.05.2020

At 4:00 pm

Pn: None

Vide separate order dictated through video conferencing (Cisco Webex "Meeting ID No. 576403936"), accused namely Harmandeep Singh @ Harman is hereby acquitted from the charges punishable U/s 411/34 of IPC. Let the personal bond already furnished by the accused be extended for another six months for the purpose of section 437A Cr.p.c. Accused be released from custody if not required in any other case. Full signed copy of this order be sent to jail Superintendent concerned which shall also be treated as release warrant. Copy of judgment be supplied to parties through whatsapp.

File be consigned to record room



(Pankaj Arora)

MM-03/West/THC/Delhi

21.05.2020

FIR No. 74/17
PS: M. Puri
21.05.2020
State Vs. Ras Dass & Ors.


File taken up today on preponement pursuant to Order No. R-235/ RG/DHC/2020 of the Hon'ble High Court of Delhi after sending e-court notice to the Ld. counsel through WhatsApp from the mobile phone of the Ahlmad Sh. Kamal Kaushal.

Present: Ld. APP for the State present through video conferencing (Cisco Webex "Meeting ID No. 576403936").

Sh. K.K Singh, LAC for the accused Raj Dass present through video conferencing (Cisco Webex "Meeting ID No. 576403936").

Order could not be pronounced as neither the counsel nor the remaining the accused persons namely Dashrath and Ramu could be connected despite the fact that court notice was sent to the counsel through WhatsApp.

Put up for date already fixed i.e. on 09.07.2020.


(Pankaj Arora)
MM-03/West/THC/Delhi
21.05.2020

FIR No. 133/17
PS: Maya Puri
21.05.2020
State Vs. Harvinder Singh

File taken up today on preponement pursuant to Order No. R-235/ RG/DHC/2020 of the Hon'ble High Court of Delhi after sending e-court notice to the Ld. counsel through WhatsApp from the mobile phone of the Ahlmad Sh. Kamal Kaushal.


Present: Ld. APP for the State present through video conferencing (Cisco Webex "Meeting ID No. 576403936").

Sh. Mahender Dhawan .K. Jha, Ld. Counsel for the accused Harvinder Singh present through video conferencing (Cisco Webex "Meeting ID No. 576403936").

Part arguments heard.

Ld. Counsel for the accused wishes to file written submission on the Courts Email ID i.e.mm03west@gmail.com. Let the written submission be filed within 2 days.

Put up on 23.05.2020 at 2.00 p.m.


(Pankaj Arora)
MM-03/West/THC/Delhi
21.05.2020